

(2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.

(3) The Contingency Fund of India (Amendment) Bill, 1972.

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### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

1. Shri Somnath Chatterjee — 18th November to 10th December, 1971 (Third Session).
2. Shri C. K. Jaffer Shariff — 29th November to 18th December, 1971 (Third Session).
3. Shri Martand Singh — 28th July to 12th August, 1971 (Second Session) and 15th November to 20th December, 1971 (Third Session).
4. Shri T. H. Gavit — 13th March to 20th April, 1972 (Fourth Session).
5. Shri M. Muthuswamy — 13th April to 20th May, 1972 (Fourth Session).
6. Shri Umed Singh Rathia — 13th March to 11th April, 1972 (Fourth Session).

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The Members will be informed accordingly.

### COMMITTEE ON THE CONDUCT OF A MEMBER DURING PRESI- DENT'S ADDRESS

#### SECOND REPORT

SHRI R. D. BHANDARE (Bombay Central) : Sir, I beg to present the Second Report of the Committee on the Conduct of a Member during President's Address.

13 hrs

#### MATTER UNDER RULE 377

##### STRIKE BY TEXTILE WORKERS IN KANPUR ON THE BONUS ISSUE

SHRI S. M. BANERJEE (Kanpur) : Sir, I am thankful to you for giving me an opportunity once again to raise the question of 13,000 workers belonging to Swadeshi Cotton Mills and J. K. Cotton Mills, who are on strike from the 3rd, on the question of the payment of bonus according to the Khadilkar formula. As you are aware, last time when this issue was raised on the 29th March, the hon. Union Labour Minister made an appeal to the workers to withdraw the strike. After that the Chief Minister of UP also urged the workers to withdraw the strike as the matter is going to be finalized by him in consultation with the Union Labour Minister.

The employers have not yet agreed to pay the difference between 8.33 per cent and 5 per cent as advance against bonus for 1970; on the other hand, they are prepared, according to the Chief Minister, to pay another 5 per cent as bonus for 1971 but are not agreeing to give the advance of Rs. 150, as demanded by workers, to be adjusted after the matter is finally decided the arbitrator—in this case, either the Chief Minister or the Union Labour Minister.

I wish to make it clear that the unions and the workers, who are conducting the strike in these two textile mills, are prepared to withdraw their strike immediately in case their legitimate demand for advance is conceded. I am happy that the Chief Minister is here and is likely to meet the Union

Labour Minister to solve the problem. I have every hope that a meeting between the Chief Minister and the Union Labour Minister will be held today.

I wish to thank the Chief Minister and the Union Labour Minister for their kind intervention. The employers should now be told to settle this matter immediately because most of them are producing defence articles in their units. It is they who are standing in the way. I hope, the powerful Union Labour Minister and the Chief Minister, who belong to the same party, will assert themselves and see that the strike is withdrawn. Since the Labour Minister is here, I would request him, if he could possibly do so, to say a good word, some word.

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR)** : I have carefully gone through the statement read out by the hon. Member here. Since yesterday I have tried my best to contact the Chief Minister of UP who is concerned with this question. Unfortunately, so far I have failed. In case I succeed in contacting him, I am prepared to spare some time and lend my helping hand to resolve the dispute. Beyond this I am not in a position to say.

**SHRI S. M. BANERJEE** : Last time the Chief Minister told me that he would like to consult Shri Khadilkar. He is here and a man like the Chief Minister does not escape the notice of the Union Minister.

**MR. SPEAKER** : If you stand outside Vignyan Bhawan, he will be traceable.

13.02 hrs

#### DEMANDS\* FOR GRANTS 1972-73—Contd.

##### (1) DEPARTMENT OF SCIENCE AND TECHNOLOGY—Contd.

**MR. SPEAKER** : Now we will take up the Demands of the Department of Science

and Technology for discussion and voting. We have a balance of 1 hour and 5 minutes. How much time would the Minister like to take for his reply ?

**THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM)** : About 25 to 30 minutes.

**MR. SPEAKER** : So, there are about 40 minutes left for Members and the Minister can start his reply at 2:40. At 3 O'Clock we will take up the next item.

We are very tight on our time schedule and have to abide by that.

There was no Member on his legs. All the parties have exhausted their time. Only a few Congress Members are left. Shri B. V. Naik. He may start after Lunch.

13'03 hrs

*The Lok Sabha adjourned for Lunch  
till Fourteen of the Clock.*

*The Lok Sabha reassembled after  
Lunch at eight minutes past  
Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

#### DEMANDS FOR GRANTS 1972-73—Contd.

##### (1) DEPARTMENT OF SCIENCE AND TECHNOLOGY—Contd.

**SHRI B. V. NAIK (Kanara)** : Mr. Deputy-Speaker, Sir, I support the Demands for Grants of the Department of Science and Technology. I support them all the more because in the last few years we have seen the impact of science on our society. There has been the 'Green Revolution, and that has virtually made us turn the corners of our national economy, so much so when we say today about a possible and permanent self—

\*Moved with the recommendation of the President.